

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No. 144 of 2017 (SZ)

Applicant (s)

E. Uma
Bankapura Village
Kanthapura Post
Nagamangala Taluk
Mandya Dist, Karnataka

Respondents

1. The State of Karnataka, Dept of Forest, Environment, Ecology, rep. by its Secretary, Bangalore
2. The Karnataka Pollution Control Board, rep. by its Member Secretary Bangalore
3. The Karnataka State Environment Impact Assessment Authority Rep. by its Member Secretary Bangalore
4. The Department of Mines & Geology Rep. by its Director, Bangalore
5. The Senior Geologist, Vidyanagara
6. The Deputy Commissioner-cum-Chairman, the District Stone Crushers Licensing & Regulation Authority Mandya
7. The Deputy Conservator of Forest & Member, the District Stone Crushers Licensing & Regulation Authority Mandya
8. Sri Maruthi Stone Crusher & Quarry Unit, rep. by its Managing Partner K.M. Ravi, Bankapura Village

Counsel appearing for applicant

M/s. E. Vijay Anand
G.V. Seetha Lewkshmi
R. Baskaran

Counsel appearing for respondents

Mr. Devraj Ashok for R1, R3 to R7
Mr.M.R.Gokul Krishnan for R2
M/s.Ramana, K.A.Chandrasekar,
T.R.Sundaram for R8

Note of the Registry	Orders of the Tribunal
Item No.8	Date: 22 nd December, 2017
.	It is seen that respondent Nos.1 and 3 to 7 are yet to file reply. The learned counsel appearing for the 8 th respondent submitted that

respondent No.7, The District Stone Crushers Licensing and Regulation Authority, Mandya has now been abolished.

There is no representation for respondent Nos.1 and 3 to 7. They are directed to file their reply as a last chance, within three weeks without failure, failing which the right to file reply will stand waived.

List the matter on 16.01.2018.

....., JM
(Justice M.S.Nambiar)

